
INDUSTRIAL ALL RISK POLICY- ADD ON WORDINGS

NOTICE OF LOSS

As soon as practicable after any direct physical loss, damage or destruction occurring under this Policy is known to the department of the Insured responsible for insurance matters, the Insured shall report such loss or damage to the Insured's claims, for transmission to the Company. Any delay by the Insured in providing notice shall not affect the Insured's right to coverage under this Policy, except if and to the extent that the Company proves that it actually and substantially was prejudiced by any unreasonable delay in notice.